CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL <u>NEW DELHI</u>.

PRINCIPAL BENCH - COURT NO. III

Customs Appeal No. 52541 of 2019

[Arising out of Order-in-Appeal No. CC(A)/CUS/D-II/PREV/194-195/2019-20 dated 24.05.2019 passed by the Commissioner of Customs (Appeals)]

M/s Jai Kunkan Foods

Appellant

B-2367, DSIDC Industrial Area, Narela Delhi-110010

VERSUS

Commissioner of Customs New Customs House, New Delhi-110037

Respondent

APPEARANCE:

Sh. Manish Khurana, Advocate for the appellant Sh. Rakesh Kumar, Authorised Representative for the respondent

CORAM:

HON'BLE SH. P. V. SUBBA RAO, MEMBER (TECHNICAL) HON'BLE MS. BINU TAMTA, MEMBER (JUDICIAL)

DATE OF HEARING: 14.03.2023 DATE OF DECISION: 13.04.2023

The appeal is allowed. For order, see order of date in

Customs Appeal No. 52540 of 2019.

(P. V. Subba Rao) Member (Technical)

> (Binu Tamta) Member (Judicial)

Pant